



2026:AHC:48336

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7467 of 2026

Mohan And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajendra Prasad Shukla, Richa Shukla, Rishabh Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made in the present petition is to direct the respondent No.2/Commissioner Gorakhpur Division Gorakhpur to pass appropriate order on the application for grant of interim relief filed along with the Revision No.C202505000001455 expeditiously.
2. Learned Standing Counsel argued that the respondent No.2 will take a decision in the matter expeditiously.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.2/Commissioner Gorakhpur Division Gorakhpur or the Court before whom the matter is pending to decide the stay application filed with the aforesaid revision most expeditiously and preferably within a period of two months from the date of production of certified copy of this order but after providing opportunity of hearing to all the parties concerned and without granting any unnecessary adjournment to any of the parties unless there is no legal impediment.

(Prakash Padia,J.)

March 10, 2026

saqlain